

No. -I-34011/23/2016-Coord.

भारत सरकार / Government of India

कॉरपोरेट कार्य मंत्रालय / Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan

Dr. Rajendra Prasad Road

New Delhi-110 001

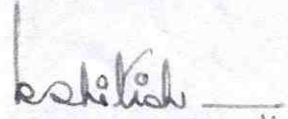
Dated: 29th June, 2016

OFFICE ORDER

In compliance with the instructions contained in the Cabinet Secretariat's DO No I-11011/145/2015-DBT dated 16.05.2016 and with the approval of Secretary, Corporate Affairs, a DBT Cell headed by Joint Secretary (Administration) and comprising of the following Officers is set-up with immediate effect -

- (i) Director, E-Governance Cell
- (ii) Deputy Secretary, IFD
- (iii) Deputy Secretary, Administration & Coordination
- (iv) Pay & Accounts Officer, MCA

2. The DBT Cell shall examine all the Schemes being administered by the Ministry and coordinate efforts to on-board all schemes that involve cash/in-kind benefit transfer to individual beneficiaries on the DBT platform.



(Kshitish Kumar)

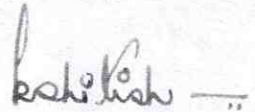
Under Secretary to the Govt. of India

To

Officers concerned- with a copy each of Cabinet Secretariat's DO Letter referred to above and the subsequent DO Letter dated 16.06.2016 issued on the subject under the same file.

Copy to:-

1. PSO to Secretary
2. PPS to Additional Secretary
3. PPS to JS (AC)
4. E-Governance Cell - with the request to upload the Order on the website of MCA with caption "DBT Cell in the Ministry of Corporate Affairs" appropriately to ensure wide publicity.



(Kshitish Kumar)

Under Secretary to the Govt. of India

539/DIR(AIC)
30/6/16

30/6/16
AOC(AIC)
7/11/16
SRAC(AIC)

संजय कुमार श्रीवास्तव
भारत सरकार के सचिव
Sanjay Kumar Srivastava
Secretary to Government of India



मंत्रिमण्डल सचिवालय
राष्ट्रपति भवन, नई दिल्ली-110004
CABINET SECRETARIAT
RASHTRAPATI BHAWAN
NEW DELHI - 110004

D.O.No.I-11011/145/2015-DBT-Cab.

15265
18/5/16

16th May, 2016

Dear Tapan

As you are aware, implementation of Direct Benefit Transfer (DBT) in all Schemes involving transfer of cash and in-kind benefits to individual beneficiaries across all Ministries/Departments has gained prime importance. Recently, DBT was reviewed by the Hon'ble Prime Minister wherein stiff timelines for implementation of DBT were laid down. These include - **setting up of internal DBT Cell in all Ministries & States by 30th June, 2016**, all DBT disbursal to be Aadhaar linked by 31st December, 2016 and all Subsidies and Welfare Schemes to be brought under DBT by 31st March, 2017.

2. Now, a presentation on the progress of 'DBT initiative' across Ministries/Departments is scheduled to be made before the Council of Ministers on early next week.

3. In this regard, it may be seen that DBT was universalized to all Schemes involving cash transfers vide Ministry of Finance's O.M. dated 13th February and 19th February, 2015. Further, vide DBT Mission's O.M. dated 31st March, 2016 scope of DBT was expanded to include in-kind transfers. All Ministries/Departments are now required to set up internal DBT Cells to coordinate efforts for DBT transition of Schemes, put in place a live MIS portals Schemes and ensure that Schemes are on boarded on the DBT platform.

4. In view of the meeting of the Council of Ministers, I request you to kindly provide details, as sought in the enclosed format, mainly with regard to the progress on DBT made by your Ministry/Department, latest by 18th May, 2016. This would help the DBT Mission to appropriately portray the efforts of your Ministry/Department before the Council of Ministers.

Regards

Yours sincerely,

Sanjay Kumar Srivastava
(Sanjay Kumar Srivastava)

Shri Tapan Ray,
Secretary,
Ministry of Corporate Affairs,
New Delhi

SCA

Tapan Ray
18/5/16

AS

Immediate!
Please put up

[Signature]
19/5/16

JS (AC)

[Signature]
19/5/16

ARTISA

19/5

US (K/R)

AS (C)

संजय कुमार श्रीवास्तव
भारत सरकार के सचिव
Sanjay Kumar Srivastava
Secretary to Government of India



मंत्रिमण्डल सचिवालय
राष्ट्रपति भवन, नई दिल्ली-110004
CABINET SECRETARIAT
RASHTRAPATI BHAWAN
NEW DELHI - 110004

D.O. No. I-11011/145/2015-DBT (Pt.) सत्यमेव जयते

18831
20/6/16

June 16, 2016

Dear *Tapan*

This is with reference to the Direct Benefit Transfer (DBT) initiative that has been one of the high priority areas of the Government of India. Following a high level review meeting, strict timelines have been set for the implementation of DBT across Schemes in the current financial year. The timelines include -

- (a) **setting up of DBT Cells in all Ministries & States by 30th June, 2016,**
- (b) **all DBT disbursal to be Aadhaar -linked by 31st December, 2016 and**
- (c) **all subsidies and welfare Schemes to be on DBT by 31st March, 2016.**

Already sent to AS
AS
23/6/16
JS (AC)

2. In this regard, reference is drawn to D. O. Letter dated 12th May, 2016 wherein all Ministries have been requested to ensure compliance of the timelines set for DBT implementation. In particular, it was impressed upon Ministries to set up DBT Cells by 30th June, 2016. These DBT Cells comprising of dedicated officials (including IT experts) are expected to examine all the Schemes being administered by the Ministry and coordinate efforts to on-board all Schemes that involve cash/in-kind benefit transfer to individual beneficiaries on the DBT platform.

3. However, your Ministry has provided a 'nil' response or sought exemption from setting up the DBT Cell, citing that the Ministry does not administer Schemes that involve cash/benefit transfer to individual beneficiaries. But DBT Mission, based on an internal analysis, has identified Schemes of your Ministry that can be brought under the DBT framework. The indicative list of the identified Schemes is enclosed.

4. I find that DBT is often misconstrued to mean only Cash transfer Schemes. However, it is a fact that many of Individual 'Benefits' are in fact provided by Government in 'Kind'. Of course, Government incurs expenditure in procuring these services, but this fact gets lost somewhere in the larger scheme of things. For instance, Government incurs huge costs in providing food security, education, and health services to individual / household beneficiaries. There is definite need to use ICT to ensure de-duplication, better targeting, ease of access and also need to quantify 'benefits' upfront.

5. I would also like to clarify here that the process (of DBT) entails digitization of database and automation of processes – selection / sanction etc. which will benefit the implementing agency / Government on one side and the recipients of the service on the other hand. This will also lead to MIS which help the Department to better monitor and design programs.

6. Accordingly, the scope of DBT has been re-defined DBT Mission's O.M. dated **31st March, 2016**; to include Schemes that involve transfer of both cash and in-kind benefits as well as transfers to enablers of Schemes like Asha and Anganwadi workers. Given the expanded scope, the need for a DBT Cell to examine all the Schemes of the Ministry becomes all the more important and necessary.

contd....2/-

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7. In view of above, I once again request you constitute a DBT Cell in the Ministry by **30th June, 2016** and initiate necessary steps for DBT implementation across Schemes. Needless to say that the implementation of DBT is being reviewed at the highest level and all efforts should be made to ensure that there is no slip on the targets by your Department. It enjoins upon the head of the Department to personally ensure that the set targets are achieved within stipulated timelines.

Regards

Yours sincerely

Sumit
(Sanjay Kumar Srivastava)

Shri Tapan Ray,
Secretary,
Ministry of Corporate Affairs,
New Delhi